GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5419 ANSWERED ON 05/04/2022

BENEFICIARIES REJECTED UNDER PMAY-G

5419. DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the reasons due to which out of the total 4.3 crore persons earmarked for the Pradhan Mantri Awas Yojana-Gramin (PMAY-G), only 2.32 crore have become eligible after verification by Gram Sabhas; and
- (b) the details of the number of beneficiaries rejected thereunder by Gram Sabhas on grounds of migration and death, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) The identification of beneficiaries under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) is based on the housing deprivation parameters and exclusion criteria applied to Socio Economic Caste Census (SECC) 2011 database, subject to due verification by Gram Sabha and completion of Appellate Process. The data of 4.04 crore households was derived from the SECC 2011 database, which was sent to States/UTs for conducting Gram Sabha verification and Appellate Process. After exclusion of ineligible households by Gram Sabha and due appellate process, 2.95 crore households were found eligible for providing assistance under PMAY-G. Accordingly, the overall target of 2.95 crore households was set under the scheme.

Apart from the 13 point exclusion criteria applied to the SECC data, the States/ Union removed those households who already had their houses constructed and those who became ineligible due to other reasons as specified in the the Gram Sabha resolutions. As on 30.03.2022, after such process, a total of 2.15 crore households remain eligible from SECC 2011. Some of the major reasons for deletion of households by the Gram Sabha are:-

- i. Already has pucca house/availed under other scheme
- ii. Beneficiary died with no nominee in SECC list
- iii. Beneficiary migrated permanently
- iv. Beneficiary unwilling to construct house
- v. Beneficiary not-traceable
- vi. Beneficiary living in sensitive areas/ forest areas and unable to construct the house
- vii. Area classified from rural area to urban area/ planning area
- (b) A total of 10,65,869 households have been rejected/deleted from Permanent Wait List (PWL) of PMAY-G due to permanent migration. Further, a total of 4,26,698 households have been rejected/deleted from PWL of PMAY-G due to death of beneficiary without nominee/heir. The State/UT-wise number of households rejected by Gram Sabhas on grounds of permanent migration and death of beneficiary without legal heir is given at **Annexure.**

STATEMENT IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 5419 TO BE 05.04.2022 REGARDING BENEFICIARIES REJECTED UNDER PMAY-G.

State/UT-wise number of households rejected by Gram Sabhas on grounds of permanent migration and death of beneficiary without legal heir:

S. No.	Name of the State/UT	Number of Households	Number of Households rejected
		rejected due to permanent	
		migration	without legal heir
1	Arunachal Pradesh	1,862	705
2	Assam	43,074	9,893
3	Bihar	1,76,961	38,389
4	Chhattisgarh	8,014	16,490
5	Goa	23	42
6	Gujarat	26,510	9,351
7	Haryana	808	302
8	Himachal Pradesh	388	277
9	Jammu And Kashmir	7,087	2,816
10	Jharkhand	65,799	23,173
11	Kerala	10,720	2,382
12	Madhya Pradesh	1,41,005	79,256
13	Maharashtra	51,064	24,649
14	Manipur	12	0
15	Meghalaya	1,514	630
16	Mizoram	4,870	405
17	Nagaland	467	758
18	Odisha	78,752	26,811
19	Punjab	1,424	351
20	Rajasthan	53,451	18,757
21	Sikkim	116	0
22	Tamil Nadu	2,23,294	93,033
23	Tripura	969	503
24	Uttar Pradesh	63,597	24,165
25	Uttarakhand	1,911	213
26	West Bengal	41,723	38,059
27	Andaman And Nicobar	77	17
28	Dadra And Nagar Haveli	52	55
	& Daman And Diu		
29	Lakshadweep	0	0
30	Andhra Pradesh	36,631	9,252
31	Karnataka	23,565	5,865
32	Ladakh	129	99
Total		10,65,869	4,26,698
